

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 9

CA /8/2023 CA 9/2023 (NEW CA) CA 636/2022 CA 632/2022 CA 238/2022 Intervention Petition 2/2022 in C.P. /3638/(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH(Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **09.01.2023**

NAME OF THE PARTIES: - **Union of India VS Infrastructure Leasing and Financial Services Ltd. & Ors.**

Appearance (via video-conference):

For the Applicant – CA 8/23 : None present

For the Applicant – CA 9/23 : Adv. Fereshte Sethna a/w Adv. Kuber Dewan, Adv. Abhishek Tilak and Adv. Neeharika Agarwal i/b DMD Advocates

For the Union of India – CA 9/23: Mr. Aditya Sikka, Advocate

For the Applicant – CA 636/22 : Mr. Ashish Kamat a/w Ms. Drishti Das, Advocates

For the Union of India – CA 636: Mr. Aditya Sikka, Advocate

For the Applicant – CA 632 : Ms. Prachi Pandya, Advocate

For the Union of India – CA 632: Mr. Aditya Sikka, Advocate

For CMA Committee – CA 632 : Mr. Deep Roy, Advocate

For the Applicant – CA 238 : Ms. Pooja V. Thorat, Advocate

For the Union of India – CA 238: Mr. Aditya Sikka, Advocate

For ILFS – IP 2 : Adv. Fereshte Sethna a/w Adv. Kuber Dewan, Adv. Abhishek Tilak and Adv. Neeharika Agarwal i/b DMD Advocates

For the Applicant – IP 2/2022 : Sr. Counsel Arun Kathpalia, Adv. Sandeep Singhi a/w Adv. R. Sudhiner, Adv. Ranjit Shetty, Adv. Udit Mendiratta, Adv. Ekta Bhasin, Adv.

Tejas Gokhale, Adv. Aastha Trivedi, Adv.
Niharika Sharma

Section 241-242, 242(4) & 420 of the Companies Act, 2013

ORDER

CA /8/2023

None present for the Applicant, when the matter is called out. The Bench has observed that the Hard Copies of this Company Application have not yet been placed on record. In that view of the matter, Applicant is directed to place on record two sets of Hard Copies of this Company Application well before the adjourned date. List this matter on Board on 03.02.2023, for further consideration and hearing.

CA 9/2023

Ld. Counsel for the Applicant is present. Ld. Counsel for the Respondent is also present and waives service of Notice and seeks time to place on record Affidavit in Reply. Time is allowed. Affidavit in Reply be placed on record within a period of two weeks from today, by duly serving a copy to the other side well in advance. List this matter on Board on 03.02.2023, for further consideration and hearing.

CA 636/2022

Ld. Counsel for the Parties are present and submit that the pleadings are complete in this Company Application and the Company Application is ripe for hearing. Accordingly, list this matter on Board on 12.01.2023, for further consideration and hearing. Registry is directed to retain the position of this Company Application, High on Board on the adjourned date.

CA 632/2022

Ld. Counsel for the Applicant, Ld. Counsel for the Union of India and Ld. Counsel for the Claims Management Advisor Committee are present. Ld. Counsel for the Claims Management Advisor Committee seeks time to place on record Affidavit in Reply. Time is allowed. Affidavit in Reply be placed on record within a period of two weeks from today, by duly serving a copy to the other side well in advance. List this matter on Board on 03.02.2023, for further consideration and hearing.

CA 238/2022

Ld. Counsel for the Applicant is present. Ld. Counsel for the Respondent is also present and waives service of Notice and seeks time to place on record short Affidavit in Reply. Time is allowed. Affidavit in Reply be placed on record well before the adjourned date, by duly serving a copy to the other side well in advance. List this matter on Board on 12.01.2023, for further consideration and hearing. Registry is directed to retain the position of this Company Application, High on Board on the adjourned date.

Intervention Petition 2/2022

Ld. Sr. Counsel for the Applicant is present. List this matter on Board on 03.02.2023, for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)